

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 02-07-2024 AT  
10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**IN THE MATTER OF** : **M/s. GHO Agro Private Limited**

**PETITION NUMBER** : **CP/481/IB/CB/2020**

**APPLICATION NUMBER:** a) **IA/IB/1745/2023**  
b) **IA/IB/1744/2023**  
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**ORDER**

Ld. Counsel Mr. M.L. Ganesh for the Applicant. Ld. Counsel Mr. Prasanthan for the Respondent.

In this case the Petitioner had filed an Application for amendment of prayer in IA/IB/1744/2023 and the same had been allowed on earlier hearing held on 03.05.2024. Counsel for the Respondent stated that in the amended Application which has been filed, the Applicant has omitted certain paragraphs and the same is not permissible without prior permission of Bench.

The Petitioner is directed to file an Application seeking approval for the changes made in the original Application. Meanwhile Respondent is directed to file reply to the amended Application within 2 weeks.

Rejoinder, if any, be filed within a week thereafter.

List the Applications for hearing on **27.08.2024**.

Sd/-  
**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

Sd/-  
**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**

phk